NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 354/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES:

Armed Forces Ex-Officers Multi Service Co-Operative Socity Ltd. V/s. Ganage Pressing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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<u>ORDER</u>

T.C.P. No.354/I&BC/NCLT/MB/MAH/2017

- 1. None present from the side of the Petitioner.
- The Learned Representative of the Respondent has stated that out of the Amount of Rs. 26,67,523/- substantial amount has been paid and the Respondent debtor is still in the process of making the payment.
- He has also stated that the Service of the Petitioner is still doing business by providing Security guards.
- The respondent is directed to place on record the evidence of payment on the next date of hearing. Adjourned to **17.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN Member (Judicial)

Sd/-M.K. SHRAWAT

Member (Judicial)

13.12.2017 _{Aah}